

Dowry Deaths

6776. SHRI DAULATSINHJI
JADEJA:

SHRI RASHEED MASOOD:

SHRI RAJESH KUMAR
SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the dowry-deaths are increasing day by day;

(b) if so, the number of dowry-deaths reported in the country during the year 1980 and January-March, 1981 (monthly State-wise); and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The requisite information is being collected and will be laid on the Table of the House.

(c) With a view to curbing such incidence, the Dowry Prohibition Act, 1961 is proposed to be amended and is presently under consideration of a Joint Committee of both the Houses of Parliament.

Supply of Cement to Karnataka

6777. SHRI JANARDHANA POOJARY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Karnataka Government have submitted a proposal to the Centre for allotment of more cement for the State;

(b) if so, reaction of Government on it; and

(c) the quantity of cement allotted and actual delivery against it during the last five years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b).

Yes, Sir. The Government of Karnataka have requested that quarterly allocation may be raised from 2.08 lakh tonnes to 3.25 lakh tonnes. There is a general scarcity of cement in the country including Karnataka. The Government are making every efforts to increase the availability of cement in the country by better utilisation of existing capacities sanctioning new capacities and imports. Enhanced allocation to the states including Karnataka will be possible only when the availability position of cement in the country improves.

(c) The allocation and despatches of cement to the state of Karnataka during the last 5 years is as under:—

('000 tonnes)

Year	Allocation	Despatches
1976	980.0	874.3
1977	969.3	815.6
1978	1142.6	1003.4
1979	1232.1	1009.7
1980	1025.7	949.9

Use of Uranium Ore for Development of Atomic Energy

6778. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) the details regarding the progress for processing fuel from uranium ore in the last one year for the purposes of using it for development of atomic energy; and

(b) the details regarding the deposits of uranium ore in our country and the plan of Government for its development to meet its demand in the country?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) While no special steps have been taken during

the last one year, the Nuclear Fuel Complex has been fabricating fuel for the power reactors from natural uranium mined and processed by the Uranium Corporation of India Ltd.

(b) Presently, the indicated and inferred reserves of uranium stand at 67,343 tonnes in terms of U_3O_8 . For the country to continue to be self-sufficient in uranium, the Government have already taken up a three-pronged programme: (i) to hasten the sub-surface examination of promising uranium occurrences, (ii) to further intensify exploration efforts, and (iii) to strengthen instrumentation and analytical facilities.

Registration in Haryana Employment Exchanges for Clerical Posts

6779. SHRI CHIRANJI LAL SHARMA: Will the Minister of LABOUR be pleased to state:

(a) the number of persons registered for the post of clerks with the Employment Exchanges in Haryana who have not got employment during the last two years, year-wise; and

(b) the steps to be taken to get them employed.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Number of persons seeking clerical jobs through the Employment Exchanges in Haryana in the years 1979 and 1980 was 5036 and 7348 respectively.

(b) As informed by the State Government, during the Sixth Five Year Plan temporary employment is to be provided to 6.21 lakh persons and regular jobs to 1.18 lakh persons, which would cover the persons seeking 'Clerical jobs' also. Emphasis is being laid on self-employment.

Supply of Cement to West Bengal

6780. SHRI MOHAMMED ISMAIL: Will the Minister of INDUSTRY be pleased to state the quantity of cement demanded by West Bengal Government during the last three years; year-wise

and the quantity thereof sanctioned and actually supplied?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): The demands of State Governments for cement are not collected. However, the Government of West Bengal have indicated recently that their requirements of cement would be 5 lakh tonnes per quarter. The allocations and despatches of cement made in favour of State of West Bengal during the last three years were as follows:—

(In thousand tonnes)

Year	Allocation	Despatches
1978	1318.0	1062.1
1979	1419.6	1106.4
1980	1195.6	1051.4

Non-extension of Provident Fund Scheme to the Workers of Dandakaranya Project

6781. SHRI A. C. DAS: Will the Minister of LABOUR be pleased to state:

(a) whether there is provision of penalties in the Provident Fund Act to be imposed on the employers if their eligible workers were not brought under the Provident Fund Scheme;

(b) if so, what penalties were imposed on the authorities of Dandakaranya Project for not bringing their work charged and daily paid workers for over twenty-two years under the Provident Fund Scheme;

(c) whether the work charged employees and their Trade Union in Dandakaranya Project had been demanding for enrolment of the workers under Provident Fund Scheme; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Section 14(2) of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 read with paragraph 76(d)